

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**TA (AT) (Competition) No. 33 of 2017 &  
I.A No. 61/2017 (Old Appeal No. 50/2014)**

**IN THE MATTER OF:**

**Adani Gas Limited (AGL) ....Appellant**

**Vs.**

**CCI & Anr. ....Respondents**

**Present:**

**For Appellant: Mr. Bharat Budholia and Ms. Neelambara Sandeepan,  
Advocates**

**For Respondents: Mr. Sharad Gupta and Mr. Vinayak Gupta, Advocates  
for FIA  
Mr. Ashwani Malhotra, Advocate for CCI**

**With**

**TA (AT) (Competition) No. 34 of 2017  
(Old Appeal No. 57/2014)**

**IN THE MATTER OF:**

**Faridabad Industries Associations (FIA) ....Appellant**

**Vs.**

**CCI & Anr. ....Respondents**

**Present:**

**For Appellant: Mr. Sharad Gupta and Mr. Vinayak Gupta, Advocates  
for FIA**

**For Respondents: Mr. Bharat Budholia and Ms. Neelambara Sandeepan,  
Advocates for AGL  
Mr. Ashwani Malhotra, Advocate for CCI**

**ORDER**

**24.07.2019: Post these appeals 'for hearing' on 30<sup>th</sup> August, 2019.**

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

sa/gc